

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 104**  
**(IB)-934(PB)/2019**

**IN THE MATTER OF:**

Mathew Varghese & ors.

Vs.

Pal Infrastructure and Developers Pvt. Ltd.

.... Applicant/petitioner

.... Respondents

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 23.07.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant:

Mr. Priyadarshi Gopal, Ms. Mrinalini Tandon, Adv.

For the Respondent(s):

Mr. Harsh Sinha, Adv.

**ORDER**

In pursuance of the directions issued on 17.07.2019, application for setting aside the ex parte order dated 13.06.2019, is stated to have been filed through e-filing and a hard copy thereof shall be filed during the course of the day. However, a copy of the same has already been handed over to the counsel for the petitioner.

Learned counsel for the petitioner has raised no objection to the same. In the interest of justice, the prayer for setting aside the ex parte order is allowed on oral request made by the counsel for the respondent. However, the same shall be subject to payment of cost of Rs. 15,000/- to be paid to the petitioner within 3 days.

Reply to the main petition be filed within five days from today with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 19.08.2019.



**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**



**(Dr. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**

23.07.2019  
Aarti Makker